

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 3163 of 2018

Bishwanath Boipai

.....

..... **Petitioner**

Versus

The State of Jharkhand & Ors.

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Saurabh Shekhar, Advocate

For the Respondent-State

: Mr. Kaushik Sarkhel, G.A.-V

07/ Dated: 24/07/2020:

Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Kaushik Sarkhel, learned counsel for the respondent-State

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Kaushik Sarkhel learned counsel for the respondent-State submits that he has recently received the file. He seeks a week time to prepare himself to argue the matter.

Learned counsel for the petitioner submits that pleadings are complete.

Post the matter on 27.08.2020.

(Sanjay Kumar Dwivedi, J.)